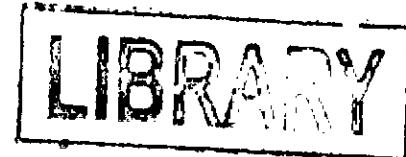


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A. 350/00702/2017

Date of order: 2.1.2018

Present: Hon'ble Dr. Nandita Chatterjee, Administrative Member

Jhuma Roy,
Wife of Late Pinaki Roy,
Of 197, Banamali Banerjee Road,
And also known as 24/6/1,
Haridevpur Road,
Kolkata - 700 082.

.. Applicant

Vs.

1. General Manager,
Metro Railways,
Metro Rail Bhawan,
33/1, Jawahar Lal Nehru Road,
Kolkata - 700 071.
2. Chief Personnel Officer,
Metro Railways,
Metro Rail Bhawan,
33/1, Jawahar Lal Nehru Road,
Kolkata - 700 071.
3. Chief Engineer,
Metro Rail Bhawan,
33/1, Jawahar Lal Nehru Road,
Kolkata - 700 071.
4. Financial Advisor & Chief Accounts Officer,
Metro Rail Bhawan,
33/1, Jawahar Lal Nehru Road,
Kolkata - 700 071.

.. Respondents

For the Applicant : Mr. T.K. Manna, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

O R D E R

Dr. Nandita Chatterjee, Administrative Member:

Ld. Counsel for both sides are present and heard.

The Ld. Counsel for the applicant draws the attention of the Bench to

h.s.

04/702/2017

the list of dates wherefrom it is seen that a representation had been submitted to the respondent authorities on 12.5.2016 which has not yet been disposed of till date. Upon a perusal of the said Annexure 'A-7' annexed to the O.A., it is seen that this is a lawyer's notice to the respondent authorities.

2. Ld. Counsel for the respondents is also heard.
3. It is hence hereby directed that the applicant will submit a comprehensive representation along with relevant documents to support her case to the concerned respondent authorities within two weeks from the date of receipt of this order. The concerned respondent authorities, upon receipt of such representation, will dispose of the same with a reasoned and speaking order and in accordance with the rules and regulations pertaining to the respondent's organisation within a period of twelve weeks from the date of receipt of such representation.
4. With this observation, and without entering into the merits of the case, the O.A. is disposed of. There will be no order as to costs.

(Dr. Nandita Chatterjee)
Administrative Member

SP